

## SHORT NOTICE QUESTION

## D.A. Commission Report

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S N.Q. 19. Shri Kanwar Lal Gupta:  
 Shri Ram Singh Ayarwal:  
 Shri Hukam Chand  
 Kachwaj:  
 Shri Prakash Vir Shastri:  
 Shri Raghuvir Singh  
 Shastri:  
 Shri Atam Das:  
 Shri Shiv Kumar Shastri  
 Shri Y. S. Kushwah  
 Shri Molahu Prasad:  
 Shri Maharaj Singh  
 Bharati:  
 Shri J. H. Patel.  
 Shri Ram Sewak Yadav:  
 Shri M. L. Sondhi:

Will the Minister of Finance be pleased to state

(a) whether it is a fact that the Executive Committee of the Confederation of the Central Government Employees and Workers rejected the D.A. Commission's Report and called up the units to organise pay strike,

(b) if so, the main grounds put forth by the Confederation for rejecting the report, and

(c) Government's reaction thereto?

The Deputy Prime Minister and Minister of Finance (Shri Morarji Desai): (a) and (b) No official communication has been received from the Confederation but there are Press reports to this effect

(c) Some more time will be needed before Government take any decision on the recommendations of the D.A. Commission after consultation with the State Governments. In the meantime, Government are watching the situation.

श्री कंबर लाल गुप्त : मई 1967 में प्राइस इंडेक्स 205 था और इस कमीशन ने जो बेसिस लिया है प्राइस इंडेक्स का वह 185 है, और जो कम्पेन्सेशन रिक्तमेंट किया है वह एक इमैजिनरी फिगर 175 पर किया है। इसके पहले जो बेसिस होता था वह हमें

ग्राफिशल प्राइस इंडेक्स होता था। मैं पूछना चाहता हूँ इस कमीशन ने इस बेसिस को क्यों बदला? अगर यह बदला गया है तो सरकार का इसके बारे में क्या रिएक्शन है कि वह कोई इस प्रकार का कदम उठायेगी कि जो बेसिस पहले होता था ग्राफिशल प्राइस इंडेक्स का उसके आधार पर डी० ए० दिया जाये। और यह जो इमैजिनरी प्राइस इंडेक्स बनाया है फूड का और कपड़े का हर राशन में मिलता है और वह सब लोगों को मिलता है इसलिये क्या ग्राफिशल प्राइस इंडेक्स को लेने के ऊपर विचार करेंगे?

Shri Morarji Desai: It is not easy for me to enter into these things today until Government has taken a decision. When Government takes a decision, I will be in a position to reply to all these questions

श्री कंबर लाल गुप्त : क्या मैं मन्त्री महोदय से यह पूछ सकता हूँ कि जो आपने चीफ मिनिस्टर्स से बातचीत करने के लिये कहा है, उसके यह मतलब तो नहीं है कि वह लोग यहाँ आकर यह कहे कि माहब यह दिक्कत होगी और पैसा देने का झगडा उठाय राज्य सरकार? इस गडबड के अन्दर कहीं ऐसा तो नहीं होगा कि सेंट्रल गवर्नमेंट के जो एम्प्लोयीज हैं उनको नुकसान पहुँचे। क्या प्राथमिकी निर्णय लेने से पहले आप सेंट्रल गवर्नमेंट के जो एम्प्लोयीज के प्रतिनिधि हैं उनको बुलायेंगे?

श्री मोरारजी देसाई : जी नहीं।

श्री रघुबीर सिंह शास्त्री : दास कमीशन की राय थी कि केन्द्रीय सरकारी कर्मचारियों के वेतन तथा भत्तों का वर्तमान सारा ढाँचा आउट ऑफ डेट हो चुका है, और इस पर नये सिरे से विचार होना चाहिये। सरकार ने दास कमीशन की इस सम्मति पर क्यों उचित ध्यान नहीं दिया और क्यों सरकार ने उसके आधार पर एक तीसरा वेतन आयोग न नियुक्त करके वह ऐसा कमीशन नियुक्त कर दिया जिसका अधिकार सीमित है और जो कर्मचारियों को

धारम्भ से ही स्वीकार्य नहीं था ? क्या कारण है कि सरकार कर्मचारियों को समय समय पर रहन सहन के सूचकांक में प्रति वर्ष प्रति 10 प्वाइंट वृद्धि पर विभिन्न राशियां भत्ते की दी जाती हैं, और इस समय न्यूनतम राशि की सिफारिश की गई है, जबकि मूल्य वृद्धि का सूचकांक आकाश को छू रहा है ?

**श्री मोरारजी देसाई :** मैंने पहले ही कहा है कि मैं इन सवालों का जवाब आज नहीं दे सकता ।

**श्री मोलहू प्रसाद :** गजन्द्र गडकर कम शान की सिफारिशों के अनुसार कम वेतन पाने वाले कर्मचारियों को सूचकांक 10 बढ़ जाने पर 6 रु० की वृद्धि दी गई है मैं जानना चाहता हू कि इस सम्बन्ध में किन किन चीजों के भावों को ध्यान में रखा गया है ?

**श्री मोरारजी देसाई :** यह सवाल यहाँ खड़ा नहीं होता ?

**श्री मोलहू प्रसाद :** मैं पूछना चाहता हू कि अगर खड़ा नहीं हो सकता तो लड़खड़ा सकता है ?

**श्री मोरारजी देसाई :** लड़खड़ा गया ।

**श्री मोलहू प्रसाद :** मेरा दूसरा प्रश्न यह है कि जब छोटे कर्मचारियों और बड़े कर्मचारियों की महंगाई आज एक समान बढ़नी है तो दोनों के महंगाई भत्ते में इतना अन्तर क्यों रखा जाता है ?

**Mr. Speaker:** Shri Maharaj Singh Bharati; not here.

**श्री मोलहू प्रसाद :** क्या मन्त्री महोदय जवाब नहीं देंगे ?

**श्री रबी दत्त :** उन को जवाब ही देना चाहिये ।

**श्री मोरारजी देसाई :** जवाब देने का सवाल नहीं है । मैंने कहा कि इस सवाल का

जवाब मैं आज नहीं दे सकता । जब गवर्नमेंट फैसला कर लेगी तब दूंगा ।

**श्री मोलहू प्रसाद :** आप को नहीं देना है तो दूसरे मन्त्री बैठे हुए हैं ।

**श्री जे० एच० पटेल :** मुख्य मन्त्रियों का सम्मेलन 7 और 8 जुलाई को हो रहा है । क्या यह सम्मेलन इस बारे में कुछ तय करेगा ?

**Mr. Speaker:** You have passed the test!

**श्री मोरारजी देसाई :** 7 जुलाई को उनके साथ विचार कर सकूंगा, आज ऐसी भाषा है ।

**Shri M. L. Sondhi:** Sir, with your permission, I would like to quote what the Report itself says:

"If, however, there is default on the part of either the monsoon or Government and prices continue to move upwards, then the recommendations in our present Report will lose most of their significance."

In view of what the Report itself says, in view of the delay which he himself has acknowledged and also in view of the closure of the Suez Canal which is bound to result in rise in prices, whether we like it or not, may I know whether the Government will appoint an arbitrator to at least avoid the pay strike which will only create confusion in the minds of the public?

**Shri Morarji Desai:** The hon. Member may request the other people not to have a pay strike.

**Shri S. M. Banerjee:** In reply to a supplementary, the hon. Minister said that he will not meet the representatives of the Central Government employees. If they are not consulted before implementing the award, the pay strike may result in a token strike throughout the country. I would like to know whether he would like to meet the representatives of the Central Government employees and then implement the award because the

award has been rejected in toto by the Central Government employees.

**Shri Morarji Desai:** It is supposed to be rejected by the Confederation which is not recognised.

**Shri S. M. Banerjee:** I seek your guidance, Sir. The Confederation of the Central Government Employees cooperated with the Gajendragadkar Commission. It is *de facto* recognised and it is very uncharitable on his part not to meet their representatives. Government is relying on loyal Nagas who cannot deliver goods.

**Shri Nath Pal:** Before I ask a question, I would like to reiterate the request which we have made that a proper discussion should be arranged on the D.A. Commission Report and, I think, the Finance Minister would cooperate in allotting time for it.

**Mr. Speaker:** Should it not be better after they take some decision or should it be before?

**Shri Nath Pal:** It should be preferably before so that they have the benefit of the discussion.

There is a contradiction in the main answer given by the Finance Minister and in his later reply to a question put by Mr. Banerjee. In his first reply, he has said:

"No official communication has been received from the Confederation but there are Press reports to this effect."

Listening to this reply I am led to believe that there is a fresh approach on the part of the Government with regard to recognition of the Confederation. But later on, he says that they are not recognised. First he complains that they have not officially recognised and then he says that they are not official. What is the position?

**Shri Morarji Desai:** I had not said 'officially'

**Shri Nath Pal:** The first reply was that you had not officially heard. In reply to Mr. Banerjee, you said that

you had not recognised; they cannot communicate with you because you do not recognise. I am asking you this. Do you realise the contradiction when you say that they cannot communicate with you and you also say that you do not recognise them? Why don't you recognise them so that they can communicate with you officially?

**Shri Morarji Desai:** May I say that there is no contradiction in what I have said. Even though the Confederation is not recognised, unrecognised people can also write to the Government. I have only said that I have not heard from them. I have not said anything else. I have only said that no communication has been received by the Government officially from anybody. That is all that was said. When the hon. Member said that it had been rejected by all the employees, I only said that it has been rejected by a federation which is not recognised. That is all I said.

**श्री एस० एम० जोशी :** क्या मन्त्री महोदय इस सदन को यह आश्वासन दे सकते हैं कि अगर कानफेडरेशन की तरफ से, या सेटल गवर्नमेंट एम्पलाईज के दूसरे सगठनों की तरफ से इस बारे में चिट्ठा आ जाये तो वह उनको सलाह-मशवरे के लिए नियुक्त करेंगे ?

**श्री मोरारजी देसाई :** धनरेकगनाइज्ड लोगों के साथ तो मैं सलाह-मशवरा नहीं करूंगा ।

**श्री एस० एम० जोशी :** यह रेकगनाइज्ड है । जब से जे० सी० एम० बनी है, तब से कानफेडरेशन और दूसरी यूनियन्स को रेकगनाइज्ड किया गया है । यूनियन्स तो रेकगनाइज्ड हैं और उन यूनियन्स का जो कानफेडरेशन होती है, क्या जम को रेकगनीशन नहीं मिली है ? इसलिए कानफेडरेशन को भी बातचीत के लिए बुलाना चाहिए, क्योंकि वही सरकारी कर्मचारियों की प्रतिनिधि है । क्या मन्त्री महोदय इस बारे में दोबारा विचार करेंगे ?

श्री मोरारजी देसाई : विचार तो हमेशा करते रहेंगे, लेकिन फैसला क्या करेंगे, यह मैं नहीं कह सकता हूँ ।

**Shri Umanath:** On the question of revision of pay structure, the report says that, if the cost of living index reaches 246 points or at the end of two years, whichever is earlier, the pay structure must be revised by the Government and an interim relief must be granted pending final revision. But as far as the Government's stand is concerned, just a fortnight back, the Government, in reply to a question in the Rajya Sabha, has said that a ban has been placed on revision of salary structure at all levels as a measure of economy. This has been said only a fortnight back. I would like to know from the hon. Finance Minister whether, in the light of this recommendation, Government will think of lifting this ban on pay structure.

**Shri Morarji Desai:** Government will think of all these things when it takes a decision on this matter.

श्री अटल बिहारी वाजपेयी : श्रीमन् जबकि कर्मचारी मजदूरगढ़ कमीशन की सिफारिशों से सन्तुष्ट नहीं है, इसलिए उन्होंने बेचन-हड़ताल करने का निश्चय किया है । हमने पहले कि कर्मचारी कोई और कदम उठाये जाँ वित्त मन्त्री महोदय की दृष्टि से चलन हो सकता है, क्या वित्त मन्त्री महोदय उनको बुला कर उनको समझाने की तकलीफ नहीं उठावेंगे ? वित्त मन्त्री महोदय लोगों को समझा-बुझा कर अपने विचारों का बनाने में विश्वास रखते हैं । क्या यह नीति कर्मचारियों के सम्बन्ध में नहीं अपनाई जायेगी ?

श्री मोरारजी देसाई : चलत और सही का सवाल नहीं है । वे समझाने से समझ सकने हैं, अगर मुझे एक परसेंट भी ऐसी भाशा हो, तो मैं डकर वह प्रयत्न करूँ, लेकिन जो लोग बिना मेरे पास आएँ वा मेरे साथ चर्चा किये

ऐसी बातें केंकते हैं, उनके साथ व्यवर्ष चर्चा करने से क्या फायदा होता है, यह मुझे पता नहीं है ।

श्री सुब्ब करुणेश्वर : केन्द्रीय सरकार के कर्मचारियों का महंगाई भत्ता क्रमवारी महीने से बढ़ना चाहिए था । उस वक्त यह कहा गया था कि गजेन्द्रगढ़कर कमीशन की रिपोर्ट आने के बाद इस पर तत्काल निर्णय लिया जायेगा । गजेन्द्रगढ़कर कमीशन की रिपोर्ट आ गई, मगर सरकार स्वयं उस पर कोई निर्णय नहीं ले सकी है । मैं यह जानना चाहता हूँ कि जब तक कि हम सम्बन्ध में राष्ट्र-सरकारों से बातचीत पूरी नहीं होती है, केन्द्रीय सरकार के कर्मचारियों को क्रमवारी में जी बढ़ा हुआ महंगाई भत्ता मिलना चाहिए, क्या वित्त मन्त्री जी जब तक कि कम से कम उसको तत्काल देने का फैसला करेंगे ।

श्री मोरारजी देसाई : मैं ने पहले कहा है कि जो फैसला होगा, वह क्रमवारी से लागू होगा ।

**Shri Krishna Kumar Chatterji:** Will the hon. Finance Minister agree that the periodical rise of dearness allowance of the Central and State Government employees to counter-balance the rise in prices of food and other essential commodities is bound to cause inflationary tendencies and is ultimately harmful to our national economy, and if so, will the hon. Finance Minister agree to consider the question of revising the pay scales of all categories of Government employees so as to make them need-based and also to remove the wide disparity prevailing in the government services in spite of the socialistic aims of the present regime?

**Shri Hem Barua:** On a point of order. Supplementary questions when they are read out from a written paper lose all their meaning and significance and spontaneity....

**Mr. Speaker:** I entirely agree with the hon. Member.

**Shri Hem Barua:** If questions are put immediately after the reply of the hon. Minister that would show mental alertness on the part of hon. Members. May I know why you allow Members to read out supplementary questions from a written paper?

**श्री रामावतार शास्त्री :** वित्त मन्त्री महोदय ने अभी बताया है कि सरकारी कर्मचारियों का जो सगठन है, उस को उन्होंने अभी तक मान्यता नहीं दी है। मैं यह जानना चाहता हूँ कि यह मान्यता देने में उनके सामने क्या कठिनाई है और अगर यह मान्यता दे दी जाये तो क्या सरकार को सरकारी कर्मचारियों के साथ उन की माँगों के सम्बन्ध में बान-बान और शिवा-विमर्श करने में सामानी नहीं होगी।

**श्री मोरारजी देसाई :** यह तो सोचा जा सकता है कि उनको मान्यता देनी चाहिए या नहीं देनी चाहिए। इस बारे में सूचना देने पर वह डरकर मोचा जा सकता है, लेकिन अभी मैं कैसे कह सकता हूँ कि हम उनको मान्यता देंगे या नहीं।

#### WRITTEN ANSWERS TO QUESTIONS

##### Electricity Requirements of Rajasthan

\*812. **Shri B. K. Birla:**  
**Dr. Karni Singh:**  
**Shrimati Nirlep Kaur:**

Will the Minister of Irrigation and Power be pleased to state:

(a) the annual electricity requirements of Rajasthan;

(b) how much electricity Rajasthan gets at present annually;

(c) the industries affected by the shortage of power; and

(d) the steps taken to forestall power shortage in future?

**The Minister of Irrigation and Power (Dr. K. L. Rao):** (a) to (d). A statement giving the requisite information is laid on the Table of the House. [Placed in Library. See No. LT-839/67].

##### Import of Cars

\*814. **Dr. Karni Singh:**  
**Shrimati Nirlep Kaur:**  
**Shri Yashpal Singh:**  
**Dr. Mahadeva Prasad:**  
**Shri K. P. Singh Deo:**

Will the Minister of Finance be pleased to state:

(a) the number of cars imported on behalf of Government during the last 12 months;

(b) the number of cars that each Ministry has under its use and how many of them are imported; and

(c) whether Government have decided to ban the use of imported staff cars as a measure of economy?

**The Minister of State in the Ministry of Finance (Shri K. C. Pant):** (a) One, which was gifted by Italy.

(b) A statement is laid on the Table of the House. [Placed in Library. See No. LT-840/67].

(c) Instructions were issued in September, 1966, that in future, no Ministry/Department or any of its attached/subordinate offices, any public sector undertaking or any autonomous or semi-autonomous organisation under the administrative control of any Ministry/Department of the Government of India should acquire, by gift, loan, purchase or otherwise, any foreign-made large-size car.

##### Import-Export Advisory Council

\*818. **Shri P. Ramamurti:**  
**Shri A. K. Gopalan:**

Will the Minister of Finance be pleased to state:

(a) whether in a recent meeting of the Import-Export Advisory Council

concern was voiced over the large scale sale of smuggled goods in the Indian markets;

(b) if so, whether it was also mentioned that the smuggling of these goods was being financed by the Indians abroad; and

(c) whether Government propose to investigate the whole question of smuggling in the light of these observations with a view to finding out ways for stopping the malpractices?

**The Minister of State in the Ministry of Finance (Shri K. C. Pant):** (a) The answer is in the affirmative

(b) and (c) The Government are aware of the incidence of smuggling into the country and also that one of the methods for financing the smuggling operations is through foreign exchange made available by Indians abroad. The problem has been constantly engaging the attention of the Government and some fresh measures are being taken to deal with this.

#### **Cut in Defence Expenditure**

\*821. **Shri A. B. Vajpayee:**  
**Shri Kanwar Lal Gupta:**  
**Shri Bibhutl Mishra:**  
**Shri K. N. Tiwary:**  
**Shri Madhu Limaye:**  
**Dr. Ram Manohar Lohia:**  
**Shri S. M. Banerjee:**  
**Shri George Fernandes:**  
**Shri Yajna Datt Sharma:**  
**Shri B. S. Vidyarthi:**

Will the Minister of Finance be pleased to state:

(a) whether any suggestions have been received from the various State Governments for a cut in the Defence expenditure;

(b) whether they have also suggested that the savings thus effected may be utilised for the development of irrigation facilities in their States, and

(c) the reaction of Government thereto?

**The Minister of State in the Ministry of Finance (Shri K. C. Pant):** (a) and (b). Suggestions for a cut in the Defence expenditure were made at the Chief Ministers' Conference held in April last. There was no specific suggestion however that the resultant savings be utilised for the development of irrigation facilities

(c) The extent of Defence expenditure is governed by security considerations which would rule out any substantial cut. Nevertheless Government are mindful of the need for economy in all fields including Defence

#### **National Power Grid**

\*822. **Shri G. S. Mishra:** Will the Minister of Irrigation and Power be pleased to state.

(a) the stage of development of national power grid,

(b) the number of schemes of the Third Five Year Plan held up in abeyance for want of raw material, foreign exchange and other reasons; and

(c) the steps taken by Government to accelerate the progress of such schemes?

**The Minister of Irrigation and Power (Dr. K. L. Rao):** (a) The inter-State links proposed for construction in the various Regions during the Third Plan period are in different stages of sanction and construction. These are expected to be completed during the Fourth Plan period or early Fifth Plan.

(b) and (c). No transmission scheme sanctioned under the Third Plan has been held in abeyance. However, there has been delay in the expeditious completion of certain sanctioned transmission lines mainly due to constraint on financial resources. Necessary foreign exchange is being arranged and raw material is being procured for these lines from time to time.

भारतीय तेल निगम का हिन्दुस्तान  
घागॅनाइजर्स के साथ ठेका

- \* 823. श्री मधुसूदन प्रसाद :  
श्री कर्तिकर श्रीराधों :  
श्री न० प्र० यादव :  
श्री बालमोकि बीबरी :  
श्री अशिरंजन :

क्या पेट्रोलियम और रसायन मन्त्री यह  
बताने की कृपा करेंगे कि :

(क) क्या यह सच है कि भारतीय तेल  
निगम 31 दिसम्बर, 1964 को हिन्दुस्तान  
घागॅनाइजर्स के साथ ठेका समाप्त नहीं कर  
सकता क्योंकि इसके विपरीत उम ठेके की शर्तें  
स्वतः ही 31 दिसम्बर, 1968 तक बढ़ा दी  
गई क्योंकि उसे समाप्त करने की सूचना एक  
वर्ष पहले नहीं दी जा सकी ;

(ख) उम ठेके को समाप्त करने का  
निर्णय कब किया गया था और ठेके की समाप्ति  
की सूचना कब दी गई और हिन्दुस्तान घागॅ-  
नाइजर्स को यह सूचना कब मिली ; और

(ग) सूचना देने में देरी होने के क्या  
कारण हैं और क्या इनकी कोई जिम्मेदारी  
निर्धारित की गई है और दोषी व्यक्तियों को  
दण्ड दिया गया है ?

योजना, पेट्रोलियम और रसायन तथा  
समाज कल्याण मंत्री (श्री अशोक मेहता) :  
(क) और (ख). भाग "क" का उत्तर  
स्वीकारात्मक है। ठेके की शर्तों के अनुसार  
ठेके को कम से कम 31-12-1968 तक  
वैध (Valid) समझना पड़ा। ठेके के  
समाप्ति की सूचना 14-8-63 को दी गई  
थी, जो 31-12-64 से 12 महीने से बहुत  
पूछे जा, किन्तु इसे कानून की दृष्टि से अग्र-  
व्यापी पाया गया।

(ग) प्रश्न नहीं उठता।

Gem Exporters

824. श्री Narendra Singh Mahida:  
श्री Ramachandra Ulaka:  
श्री Shankarrao Mane:  
श्री Dasappa Tulsidas:

Will the Minister of Finance be  
pleased to state:

(a) whether the Foreign Exchange  
Control Department of the Reserve  
Bank screened the outstanding P.P  
forms of gem exporters who used to  
send goods on approval or consign-  
ment basis;

(b) whether persons whose consign-  
ment could not be cleared within a  
period for whatever reason were dis-  
allowed to export any goods;

(c) whether this steps has hit  
exports and marred the prospects of  
export expansion in future; and

(d) if so, the steps taken by Gov-  
ernment in this regard?

The Deputy Prime Minister and  
Minister of Finance (Shri Morarji  
Desai): (a) Yes, Sir The Reserve  
Bank scrutinise the forms in the nor-  
mal course to ensure that export pro-  
ceeds are repatriated within the sti-  
pulated period of six months from  
the date of export. Such scrutiny is  
exercised in the case of all exporters.

(b) No, Sir. No one is disallowed  
from making future exports merely  
because of failure to repatriate the  
past export proceeds within a short  
period. When the exporter fails to  
repatriate the proceeds within six  
months, the Reserve Bank calls for  
the explanation of the exporter and  
if it is satisfied, allows suitable exten-  
sions. If an exporter is not able to  
satisfy the Reserve Bank about the  
reason for the delay, or does not re-  
patriate the proceeds even in the  
extended period, his future exports  
are subject to prior approval of the  
Reserve Bank.

(c) No, Sir.

(d) Does not arise.